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ARUNACHAL PRADESH  
LEGISLATIVE ASSEMBLY SECRETARIAT  
ITANAGAR

## NOTIFICATION

The 8th February, 2024

No. LA/Bill-2/2024.—The following Bill introduced in the Arunachal Pradesh Legislative Assembly on the 8th February, 2024 is published under Rules 73 of the Rules of Procedure and Conduct of Business in Arunachal Pradesh Legislative Assembly for general information.

(As introduced in the Legislative Assembly on the 8th February, 2024)

BILL NO. 4 OF 2024

## THE ARUNACHAL PRADESH (LAND SETTLEMENT AND RECORDS) (AMENDMENT) BILL, 2024

A

BILL

further to amend the Arunachal Pradesh (Land Settlement and Records) Act, 2000 (Act No. 10 of 2000);

BE it enacted by the Legislative Assembly of Arunachal Pradesh in the Seventy-fifth Year of the Republic of India as follows,-

1. **Short title and commencement** : (1) This Act may be called the Arunachal Pradesh (Land Settlement and Records) (Amendment) Act, 2024.

(2) It shall be deemed to have come into force on 1st September, 2008.

2. **Insertion of clause (ma) in section 2** : In the Arunachal Pradesh (Land Settlement and Records) Act, 2000 (hereinafter referred to as "the principal Act"), in Section 2, after clause (m), the following clause shall be inserted:

***"(ma) "Person" means an individual who is an indigenous Scheduled Tribe of the State of Arunachal Pradesh as defined in Article 366(25) of the Constitution of India, in accordance with the provisions of Article 342 of the Constitution"***.

3. **Amendment of section 88** : In the principal Act;

(i) for sub-section (1) of section 88, the following shall be substituted:

***"Every person of Arunachal Pradesh, who at the commencement of this Act, holds any land from the Government for agricultural purposes not on lease, and his successors in interest shall, subject to the provisions of sub-section (2) become the owner thereof from such commencement"***.

(ii) In sub-section (6) of section 88, after the word, "Government", and before the word, "for", the words, "**not on lease**" shall be inserted.

(iii) After sub-section (7) of section 88, the following sub-section shall be added :

***"(8) Any person or group of persons or community holding Government allotted lands on lease for any purpose (agriculture, homestead settlements, business or commercial, etc.) before or after the commencement of this Act, shall cease to hold such Government allotted land on lease unless such lease is renewed or extended, as the case may be, by the Government on such terms and conditions from time to time as may be deemed expedient"***.

4. **Amendment of section 100(1):** In the principal Act, for sub-section (1) of Section 100, the following shall be substituted:

***“On and from the date on which any of the provisions of this Act are brought into force, in any area in the State of Arunachal Pradesh, the Government instructions or such executive directions relating to revenue administration except instructions or such executive directions issued under the Bengal Eastern Frontier Regulation, 1873, the Assam Forest Regulation, 1891, the Chin Hills Regulation, 1896 and the Balipara/Tirap/Sadiya Frontier Tract Jhum Land Regulation, 1947, shall stand superseded/cancelled in such area(s)”.***

Dated Itanagar  
The ..... February, 2024.

K. Habung  
Secretary,  
Legislative Assembly,  
Arunachal Pradesh,  
Itanagar.